

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,  
JAIPUR

(16)

Date of order: 24-01-1996

OA No. 242/1994

Prashant Goyal .. Applicant

VERSUS

Union of India and two ors. .. Respondents

Mr. Ajay Rastogi, Counsel for the Applicant

Mr. S.S. Hasan, Counsel for the Respondent No.1

Mr. U.D. Sharma, Counsel for Respondent No.3

Mr. Lakshmi Patnam, Jt. Secretary, DOPT - present in person

CORAM:

HON'BLE MR. N.K.VERMA, MEMBER(A)

HON'BLE MR. RATTAN PRAKASH, MEMBER(J)

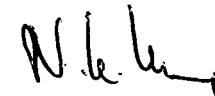
PER HON'BLE MR. N.K.VERMA

The matter was heard at length when the learned counsel for the parties made the position about the applicant's case clear to the Tribunal. The officer, who has dealt with this matter at the respondents' office (Joint Secretary, DOPT) made an emphatic statement that the declaration made in regard to the Home State by the applicant in this application form and also the declaration form made is final and irrevocable and it cannot be altered at any stage thereafter. He also stated that for the last 3½ years while he has been working as Head of the Division, no such alteration in the declaration made by the candidates has been allowed.

2. Shri Ajay Rastogi, learned counsel for the applicant, after these submissions stated at the Bar that in view of these circumstances, he does not press this OA and seeks permission to withdraw the same. Prayer granted. OA is dismissed as withdrawn accordingly. No order as to costs.

  
(Rattan Prakash)

Member (Jud1)

  
(N.K. Verma)  
Member (Adm1)